

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 63 of 2019**

**IN THE MATTER OF:**

**Goldstar Enclave (P) Ltd.**

**...Appellant**

**Vs.**

**Neelu Singh & Anr.**

**...Respondents**

**Present: For Appellant: - Mr. Jayant Mehta, Ms. Pratiksha Sharma, Mr. Ankit Acharya and Ms. Drishti, Advocates.**

**For Respondents: - Mr. Yashvardhan, Mr. Piyush Singh, Advocates and Ms. Neha Somani, PCS.**

**O R D E R**

**13.03.2019—** In a petition under Section 241/242 of the Companies Act, 2013 filed in the year 2016, the National Company Law Tribunal ("Tribunal" for short), Kolkata Bench, adjourned the case taking into consideration the direction of this Appellate Tribunal.

2. Having heard learned counsel for the Appellant and learned counsel for the Respondent, as no case has been made out, we are not inclined to interfere with the impugned order. Parties are directed to act in accordance with the direction of the Tribunal and complete the pleadings immediately. The Tribunal will decide the petition without granting unnecessary adjournment to the parties on an early date preferably within three months.

Contd/-.....

The appeal stands disposed of with aforesaid observations. No cost.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member(Judicial)

Ar/g